

CERTIFIED ACCOUNTS OF DELHI DEVELOPMENT AUTHORITY FOR 1976-77 WITH GOVERNMENT'S REVIEW ON AUDIT REPORT THEREON AND STATEMENT

THE MINISTER OF WORKS AND HOUSING AND SUPPLY AND REHABILITATION (SHRI SIKANDAR BAKHT): I beg to lay on the Table:

(1) (i) A copy of the Certified Accounts of the Delhi Development Authority for the year 1976-77 together with the Audited Report thereon, under sub-section (4) of section 25 of the Delhi Development Act, 1957.

(ii) Review by the Government on the Audit Report on the Accounts of the Delhi Development Authority for the year 1976-77.

(2) A statement showing reasons (i) for delay in laying the above papers and (ii) for not laying simultaneously the Hindi versions thereon.

[Placed in Library. See No. LT-3088/78].

12 hrs.

[MR. DEPUTY-SPEAKER in the Chair.]

RE. MOTIONS FOR ADJOURNMENT

श्री बलबन्त सिंह रामबालिया (फरीदकोट) :
उपाध्यक्ष महोदय, कल चंडीगढ़ में (ब्यवधान)

श्री राम बिलास पासवान (हाजीपुर) : उपाध्यक्ष
महोदय, (ब्यवधान)

उपाध्यक्ष महोदय : पामवान जी, हम तरह खड़े
होने से कोई फायदा नहीं है।

Nothing will go on record.

(Interruptions)

SHRI MANORANJAN BHAKTA (Andaman and Nicobar Islands): Sir, I have given notice for an adjournment motion...

MR. DEPUTY-SPEAKER: I am told that the Home Ministry has been asked to find out the facts from the Andamans Administration and as soon as the facts are received, the Speaker will take a decision.

SHRI MANORANJAN BHAKTA: I am receiving so many communications...

MR. DEPUTY-SPEAKER: That is why you have given the notice. As soon as the information sought is received, the Speaker will decide about it... (Interruptions)

SHRI P. VENKATASUBBAIAH (Nandyal): We have given notice of a calling attention on atrocities and killings of Harijans in Bihar. This matter was answered in Rajya Sabha. The Speaker said that it was under his consideration. We would like to know...

MR. DEPUTY-SPEAKER: You should understand that if the Speaker has said that it is under consideration.

SHRI P. VENKATASUBBAIAH: For how long? There should be finality to it.

SHRI VAYALAR RAVI (Chirayinkil): You have just occupied the chair and you may not have the letters that we have sent to the Speaker; we understand that problem for you. On Thursday, when the House adjourned, I gave notice of an adjournment motion and the hon. Speaker observed that the beheading of Harijans in Bihar, not once but thrice, was a serious matter. Naturally, I expected the Speaker to give his consent to this...

MR. DEPUTY SPEAKER: Yesterday also you raised this matter.

SHRI VAYALAR RAVI: I only wish you convey to the Speaker that we are pressing this matter.

MR. DEPUTY-SPEAKER: It will be conveyed.

SHRI JYOTIRMOY BOSU (Diamond Harbour): Sir, I have given notice of an adjournment motion because the air crash that has taken place in Hyderabad day before yesterday is due to sheer negligence of the Indian Airlines authorities. The Commercial Pilots Association about a week earlier gave in writing to them